

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.5291
TO BE ANSWERED ON 06.04.2017**

ONLINE PURCHASE OF TURBINES

5291. ADV. JOICE GEORGE:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government proposes to allow purchase of power plant turbines from any online market place;**
- (b) if so, the details thereof;**
- (c) whether this is likely to save at least 10% on every transaction; and**
- (d) if so, the details thereof?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) to (d): As per Section 7 of the Electricity Act 2003, any generating company may establish, operate and maintain a generating station without obtaining a license/permission under this Act, if it complies with the technical standards relating to connectivity with the grid. Accordingly, sanction of the Government is not required for setting up of thermal power projects (TPP). However, for setting up of Hydroelectric Power Projects, the Detailed Project Reports (DPRs) are required to be submitted for concurrence of the Central Electricity Authority (CEA). Therefore, there is no restriction/stipulation from the Government regarding the process to be followed by the developer of power plants for procurement of power plant turbines. However, the process needs to be transparent and competitive.
